

(i) Under 40% Scheme	—	108.35
(ii) Under 74% Scheme	—	25.41
II. Direct investments on non-repatriation basis		22.64

*Actual Investments (position as on 31.3.1984)*

(i) Portfolio investment with repatriation rights as per statements received from authorised dealers	—	39.82
(ii) portfolio investment on non-repatriation basis (as per statements received from authorised dealers)	—	0.2497

**Grant of Clean Cash Credits Regarding Advances to Labour Contract Societies**

3742. SHRI BHAUSAHEB THORAT : Will the Minister of FINANCE be pleased to state :

(a) the norms and limits to grant clean cash credits regarding advances to labour contract societies prior to June 1983 ;

(b) the reasons why Government have changed this policy ;

(c) the total amount sanctioned prior to and after June 1983 ; and

(d) whether NABARP propose to revert to the previous practice of advancing Labour Contract Societies ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY : (a) Prior to June, 1983, Central Cooperative Banks were allowed to sanction clean cash credit to Labour Contract Societies equal to owned funds where such advances were not covered by Government guarantee and twice the owned funds were Government guarantee was available.

(b) Some of the Labour Contract Societies and their State level federations sought relaxation in the norms so as to obtain higher credit limits from Cooperative Banks. Accordingly based on the findings of the studies conducted, the norms for financing Labour Contract Societies by Cooperative Banks were revised in June, 1983 as under :—

(i) Clean cash credit limit may be sanctioned equal to owned funds without Government guaranteed and three times of time owned funds with Government guarantee.

(ii) In addition to above, sanction of accommodation upto 70% of the executed contracts and pending bills therefor in favour of the Government/Quasi Government bodies may be granted provided such bills are not pending for more than three months.

(c) Details of credit limits sanctioned to Labour Contract Societies by banks prior to and after June, 1983 are not available.

(d) There is no proposal under consideration of NABARD to revert to the earlier practice.

**Exploring the market potentiality of Lucknow Dusheri Mangoes**

3743. SHRI CHIRANJI LAL SHARMA : Will the Minister of COMMERCE be pleased to state:

(a) whether Lucknow Dusheri mangoes have wide international market; .

(b) if so, the steps taken for exploring market potentialities of that variety of Lucknow mangoes; and

(c) the specific steps taken for expansion of cultivation of Lucknow mangoes ?